

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1633  
ANSWERED ON:04.08.2010  
CONSERVATION OF WETLANDS  
Yadav Shri Ranjan Prasad

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government is planning to set up a legally enforceable regulatory mechanism for the conservation of wetland as envisaged in National Environment Policy, 2006;
- (b) if so, the details thereof alongwith the time by which it will come into force; and
- (c) if not, the reasons therefore?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) Yes Sir

(b) & (c) Recognizing the value of wetlands and taking cognizance of the facts that there does not yet exist a formal system of wetland regulation, National Environmental Policy, 2006 sought to set up a legally enforceable mechanism for wetlands to prevent their degradation and enhance their conservation. In pursuance of the policy resolution, a multi-disciplinary expert group was constituted and a draft regulatory framework on Wetland Conservation has been put on the website (moef.nic.in) for wider consultations.